

**Dr. K. L. Rao:** So far as Government is concerned, we have never received any complaint from any quarter.

**Shri Umanath:** This Memorandum came.

**Dr. K. L. Rao:** With regard to settlement that was reached, it was really very generous. The wages have been raised at important places like Gandak and Farakka.

**Shri Umanath:** That is not my question. My question is whether bootlegging of women has been inquired into by the Government.

**Mr. Speaker:** Next Question. The hon. Minister may kindly resume his seat.

#### Vacation of Flats by Ex-M.Ps.

\*67. **Shri C. C. Desai:**

**Shri Yashpal Singh:**

**Dr. Karni Singh:**

**Shrimati Nirlep Kaur:**

**Shri Baburao Patel:**

**Shri Madha Limaye:**

**Dr. Ram Manohar Lohia:**

**Shri S. M. Banerjee:**

**Shri George Fernandes:**

**Shri Ram Sewak Yadav:**

**Shri Arjun Singh Bhadoria:**

Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of Ex-Ministers and Ex-Members of Parliament who had been defeated in the recent General Elections but have not so far vacated their houses or flats, party-wise; and

(b) the steps taken to get them vacated?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) The Ex-Ministers and Ex-Members of Parliament were allowed to retain residential accommodation upto the 30th April, 1967. All the Ministers vacated their houses within this period but 37 Ex-Members of Parliament have not so far vacated their houses or flats. Their party-wise break up is given in the statement laid on the Table of the House.

(b) Notices for vacation have been issued to these Members and action under the Public Premises (Eviction of Unauthorised Occupants) Act, 1958 is being taken.

#### STATEMENT

No. of resi- dences	Congress	Communist M.L.	Communist	I.P.G.	RePub- lican	Jai Sangh	Swara- ntra	U.A.	Jan Cong- ress	Total No. of ex-Mem- bers of Parliament
35	27	3	1	—	1	1	2	1	1	37

Note:—These 35 residence and 37 ex-Members of Parliament and 2 bungalows were jointly allotted to 2 persons each.

**Shri C. C. Desai:** May I know what steps Government are taking to get these flats and houses vacated so that the new Members of Parliament who are entitled to use them and who are now being put to inconvenience by having to stay in Ranjit and all kinds of hotels and hostels could get proper accommodation? I would refer particularly to ex-Ministers, and I would appeal to the Deputy Prime

Minister to see that proper discipline is enforced in his own party because most of the delinquents are in the Congress Party.

**Shri Iqbal Singh:** As I have mentioned in the statement, there is no ex-Minister who is occupying these residences. About the other ex-Members of Parliament...

Some hon. Members: Ex-Congress M.Ps.

Shri C. C. Desai: What about 12, Akbar Road?

Shri Iqbal Singh: As far as the ex-Members of Parliament are concerned, we have taken action, as I have already mentioned in reply to part (b) of the question.

Shri C. C. Desai: May we have the names of the ex-Ministers and ex-M.Ps. who have not vacated yet? I have not yet been able to follow what steps Government are taking to get these flats vacated as early as possible.

An hon. Member: Immediately.

Shri C. C. Desai: Are they charging heavy rents from them?

The Minister of Works, Housing and Supply (Shri Jagannath Rao): As has been mentioned in the main answer, no ex-Minister is in possession of any bungalow or flat.

Shri C. C. Desai: What about 12, Akbar Road?

Shri S. M. Banerjee: The Maharaja of Baroda is there still.

Shri Jagannath Rao: Some ex-M.Ps., about 37 of them are in possession of houses or flats. They belong to all the parties. (Interruptions).

Mr. Speaker: Order, order. If hon. Members are shouting in this manner, they would not hear the reply at all. The Question Hour would be over in another four minutes. Only if they hear the answer, can they put further questions. There should be some discipline. Hon. Members cannot go on shouting in this manner. Instead of so many Members shouting, one Member can ask a question and then the reply can come. Let hon. Members speak one by one. There are still four minutes for the Question Hour to be over.

Shri Bhaskarwar Kalita: We are not shouting, we want to have specific

answer to a specific question. We want to know what specific steps have been taken to have the flats vacated. (Interruptions).

श्री यशवन्त शर्मा: दाईं महीने हो गये हैं, हम बाहर बैठे हुए हैं, अभी तक हमें स्थान नहीं मिला है। ये मंत्री लोग दो दो साल से बैठे हुए हैं। हमारे मवानों का ये जवाब नहीं दे पाने हैं। हम फूट पायस पर बैठे हुए हैं ठीक तरह से जवाब तो वे दे। वे निकलने नहीं दे तो धक्के मार कर निकालें।

अध्यक्ष महोदय: धक्के मारने की बात है तो इस में मैं क्या कर सकता हूँ।

श्री यशवन्त शर्मा: याप इन से जवाब तो दिखवाइये।

Mr. Speaker: Order, order. Let the hon. Member please sit down. I would ask the hon. Minister to give a specific reply. If the reply is not satisfactory, then some other Member can ask another question. Therefore, may I request hon. Members to keep silent so that all Members may hear the answer? If hon. Members go on contradicting him then they would never get the answer.

Shri Jagannath Rao: As stated in the main answer, 37 ex-M.Ps. are still in possession of houses or flats. All the Ministers who have been defeated in the last general elections have vacated their houses before the 30th April, 1967. Out of these 37, 3 houses have not been allotted to any M.P. Therefore, the number comes to 34. Out of the 34 flats which are still in the possession of ex-M.Ps., notices have been issued....

Mr. Speaker: What about 12, Akbar Road? The hon. Member wanted specific information in regard to that house. Would the hon. Minister be able to give some information regarding that?

**Shri Jaganath Rao:** I am laying a statement on the Table of the House. I have no objection to laying it on the Table. [Placed in Liby. See No. LT-370/67].

**Shri S. M. Banerjee:** What about the Maharaja of Baroda?

12.00 hrs.

**Shri Hem Barua:** May I submit one thing for your information? And you should act; it pains me to say that it was I who had brought that matter up on the floor of this House about some of the Members of Parliament subletting their houses.

That has complicated the issue now. What has happened is that some M.Ps. have sublet their houses to some other people and those people now refuse to be removed from those places. That has complicated the issue.

May I tell you that I brought this to the notice of your distinguished predecessor? He has become a Governor now.

*An hon. Member: So what?*

**Shri Hem Barua:** I must tell you that he did not do anything in the matter. Although my request was made repeatedly on the floor of the House, he did not do anything to remove this corruption from some of us.

My submission to you now is that you must act on this and act very strongly. You must see that Members who have been subletting these houses or flats are punished adequately and those people who are staying in these houses or flats are pushed out immediately. You must take immediate action on this.

**Mr. Speaker:** May I seek co-operation of the leaders of all parties? They can enforce discipline much better. Whichever Party member has sublet his house may be prevailed upon by his leader to cease doing that. If the leaders of parties take serious cognisance and initiate action, there is

absolutely no need for the Speaker to intervene and enforce discipline. I am appealing to the leaders.

**Shri Hem Barua:** They do not do anything.

**Mr. Speaker:** If all the party leaders take up this matter themselves and see that hon. Members of their parties who have sublet their flats are requested to have them vacated, naturally it will be easier. Otherwise, the only method is to take action according to law.

**Shri Hem Barua:** You should take action.

**Mr. Speaker:** The Speaker need not do it. The law is there.

**Shri Hem Barua:** Everybody in authority is failing in this matter.

**Mr. Speaker:** If the law is to take its course, it will take some months to enforce it. I know of a gentleman who is paying a penal rent of Rs. 1,000 for the last one year and more.

**Shri S. M. Banerjee:** The Maharaja of Baroda will pay Rs. 1000.

**Mr. Speaker:** If the law is to operate, it will take one year or more to get them vacated. But if leaders of parties take action, I think it will be more effective. They can persuade their Members; if necessary, they can take action and get the flats vacated.

जी व० व० शर्मा : ऐसे सदस्य निकल  
एक ही पार्टी, कांग्रेस पार्टी के हैं।

**Shri Hem Barua:** What about the hon. Speaker, taking action? You are shifting the responsibility to others.

**Mr. Speaker:** The Question Hour is over.

जी व० व० शर्मा : प्रत्यक्ष महोदय,  
आप को हमारी दिककत को समझना चाहिए।  
कम से कम हमें रहने के लिए जगह मिलनी  
चाहिए, वरना हम वहाँ काम नहीं बनाने देंगे।

हमें इस बारे में निश्चित उत्तर मिलना चाहिए कि हम क्या करे और सरकार की ओर से क्या कार्यवाही की जायेगी प्राथमिक हम यह कह सकते हैं कि हम यह कर सकते हैं।

श्री मणिभाई जे० पटेल : अध्यक्ष महोदय, मैं भी यह निवेदन करना चाहता हूँ कि मैंने 29 अप्रैल को इस बारे में एप्लीकेशन दी। उस के बाद सागर प्रीत दिल्ली में दस बारह और एप्लीकेशन दी।

Mr. Speaker: Shall we take up the call attention notice? — Shri Vajpayee.

श्री मणिभाई जे० पटेल : मैं अभी मन्वड प्रधिकारियों से भी मिला हूँ। मैंने डॉ० राम मुखर्जी सिंह को भी कई बार कहा है लेकिन कोई मन्वर्ड नहीं हुई है और हम बाहर बंटे हुए हैं।

Mr. Speaker: You are heading for a crisis. I am giving this warning to you. I have not warned any Member before. This is the first time I am warning a Member.

Now, the calling attention notice.

#### WRITTEN ANSWERS TO QUESTIONS

##### Committee on Untouchability

- \*68. Shri Liladhar Koteki:  
 Shri Yashpal Singh:  
 Shri S. C. Samanta:  
 Shri N. R. Laskar:  
 Shri George Fernandes:  
 Shri J. H. Patel:  
 Shri Madhu Limaye:  
 Shri Siddheshwar Prasad:  
 Shri S. M. Banerjee:  
 Dr. Ram Manohar Lohia:  
 Shri Mayavan:

Will the Minister of Social Welfare be pleased to refer to the reply given to Unstarred Question No. 640 on the 6th April, 1967 and state:

(a) whether Government have since considered the recommendations

made by the Committee on Untouchability; and

(b) if so, with what results?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) and (b). The Government is still examining the recommendations in consultations with the State Governments and other authorities concerned. It is also proposed to ascertain the views of the Central Advisory Board for Harijan Welfare.

##### Small-Pox Incidence

- \*69. Shri Manibhai J. Patel:  
 Shri S. C. Samanta:  
 Shri A. K. Kisku:  
 Shri S. N. Maiti:  
 Shri Tridib Kumar Chaudhuri:  
 Shri Yashpal Singh:  
 Shri Chintamani Panigrahi:  
 Shri Mohan Swarup:  
 Shri Ram Singh Ayarwal:  
 Shri Hakam Chand Kachwal:  
 Shri Mohammad Ismail:  
 Shri Umanath:  
 Shri Balraj Madhok:  
 Shri Ganesh Ghosh:  
 Shri Bhagaban Das:  
 Shri Siddheshwar Prasad:  
 Shri George Fernandes:  
 Shri J. H. Patel:  
 Shri Madhu Limaye:  
 Shri Onkar Lal Berwa:  
 Shri Ram Kishan Gupta:  
 Shri E. S. Vidyarthi:  
 Shri Sharda Nand:  
 Shri J. B. Singh:  
 Shri Atam Das:  
 Shri Arjun Singh Bhadoria:  
 Shri Ram Sewak Yadav:  
 Shri Rameshchandra Ulaka:  
 Shri Heerji Bhai:  
 Shri K. Pradham:  
 Shri Dhuleshwar Meena:  
 Shri Jagannath Rao Joshi:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether the small-pox incidence in India has been rather heavy during the last few months;